

(SHOW CAUSE NOTICE BEFORE ADMISSION)

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE SEVENTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

:PRESENT:

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 8039 OF 2026

Between:

1. State of Telangana, Rep. by its Principal Secretary, Irrigation and CAD Department, Secretariat, Hyderabad, Telangana- 500022. Ph 040-23450308 and Email prinsecy-irrigation@telangana.gov.in
2. The Superintending Engineer, Irrigation and CAD Department, Irrigation Circle No.1, Collectorate Road, Nagarkurnool District, Telangana -509001. Ph 08549-242678 and Email se-irrigation-nlr@telanana.gov.in
3. The Executive Engineer, Irrigation and CAD Department, Division no.2, Division Office, Achampet, Nagarkurnool District, Telangana - 509375.
4. The Executive Engineer, Irrigation and CAD Department, Division No.3, Division Office, Nagarkurnool, Nagarkurnool District, Telangana -509001.

Petitioners

AND

1. Anantha Seetharam Reddy, S/o Anantha Sundhar Reddy, 4-118/1, Balmoor, Mahabubnagar, Telangana -509401. Ph 9440296722 and Email- raghuramaenterprises@gmail.com
2. Thalakanti Anil Kumar, 13-1-84/2A, Madhavi Estate, Near Community Hall, Mothi Nagar, Moosapet, Hyderabad, Telangana - 500018. Ph 98667 68220 and Email- raghuramaenterprise@gmail.com
3. Forest Department, Rep. by its Principal Chief Conservator of Forests, Aranya Bhavan, Saifabad, Hyderabad, Telangana -500004.
4. The District Collector, Collectorate Compound, Nagarkurnool District. Telangana - 509209.
5. The Revenue Divisional Officer, RDO Office, Achampet, Nagarkurnool District, Telangana 509375.
6. The Tahsildar, Tahsildar Office, Balmoor Mandal, Nagarkurnool District, Telangana - 509401.

7. M/s. BIPL KEPL JL (JV), Rep. by its Managing Director, BHRUNDA INFRA PRIVATE LIMMITED 8-2-686/B/6/A, 12th Square building, 3rd floor, Road no.12, Banjara Hills, Hyderabad- 500034
8. National Tiger Conservation Authority, Represented by its Member Secretary B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGC Complex, New Delhi-110 003.
9. National Green Tribunal. Southern Zone, Rep. by its Registrar. Kalas Mahal, Kamarajar Salai, Chepauk, Chennai -600005.

Respondents

WHEREAS the Petitioners above named through their ADVOCATE GENERAL SRI A. SUDARSHAN REDDY, presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction, more particularly one in the nature of a Writ of Certiorari, calling for the records relating to the order dated 02.02.2026 passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.19 of 2026 (SZ), and to quash and set aside the same, as being contrary to Section 19(1) and Section 19(4)(i) of the National Green Tribunal Act, 2010, violative of the principles of natural justice, and unsustainable in law.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of SRI A. SUDARSHAN REDDY, ADVOCATE GENERAL for the Petitioners, Ms. BANDARU HIMAVARSHNI, Counsel appearing for the Respondents No. 1 and 2, SRI E. POORNACHANDER RAO, GP FOR FOREST appears for the Respondent No.3 and SRI B. NARSIMHA SHARMA, ADDITIONAL SOLICITOR GENERAL OF INDIA appears for the Respondents No. 8 and 9 directed issue of notice to the Respondent No.7 herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

The Managing Director, M/s. BIPL KEPL JL (JV), BHRUNDA INFRA PRIVATE LIMMITED 8-2-686/B/6/A, 12th Square building, 3rd floor, Road no.12, Banjara Hills, Hyderabad- 500034.

are directed to show cause as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to suspend the operation of the order dated 02.02.2026 passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.19 of 2026 (SZ), pending disposal of WP No. 8039 of 2026, on the file of the High Court.

The Court made the following

ORDER:

Mr. A. Sudarshan Reddy, learned Advocate General appears for the petitioners State.

Mr. E. Poornachander Rao, learned Government Pleader for Forest appears for respondent No.3.

Mr. B. Narsimha Sharma, learned Additional Solicitor General of India appears for respondent Nos.8 and 9.

Learned Advocate General submits that the learned National Green Tribunal, Southern Zone, Chennai, has by the impugned order dated 02.02.2026 passed in Original Application No.19 of 2026 (SZ) challenging the proposed Achampet Lift Irrigation Scheme also referred to as the Uma Maheshwara Project, straight away disposed of the said original application without notice to any of the respondents including respondent No.1 State of Telangana and its officials by directing in the following terms:

“Hence, we make it clear that the respondents, who are the Project Proponent/State of Telangana, being a model citizen, are required to obtain all approvals, licences, and clearances as mandated by law before venturing into the project, wherein the relevant rules and guidelines mandate obtaining environmental Clearance based on the DPR. When it is stated that the approvals are at the preparation stage, it appears that the Project Proponent has not yet even submitted its proposal. Therefore, it would be appropriate for the Project Proponent not to proceed with any activity concerning the project until such approvals are duly obtained.”

Learned Advocate General relies upon para 45 of the decision of the Hon'ble Supreme Court in Madhya Pradesh High Court Advocates Bar Association and another vs. Union of India and another (2022 SCC OnLine SC 639) to submit that the jurisdiction of this Court under Articles 226 and 227 of the Constitution of India is not ousted by virtue of the provisions of Sections 14 and 22 of the National Green Tribunal Act, 2010. Therefore, since the subject matter of the dispute falls within the territory of Telangana, the instant writ petition is maintainable before this Court.

Ms. Bandaru Himavarshni, learned counsel appears on behalf of respondent Nos.1 and 2 and undertakes to file vakalat by tomorrow. Therefore, notice is waived.

Issue notice to respondent No.7.

Let the matter appear after three weeks awaiting service of notice on respondent No.7.

In the meantime, the impugned order dated 02.02.2026 passed in Original Application No.19 of 2026(SZ) by the National Green Tribunal shall remain stayed.

Sd/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. Anantha Soetharam Reddy, S/o Anantha Sundhar Reddy, 4-118/1, Balmoor, Mahabubnagar, Telangana -509401. Ph 9440296722 and Email- raghuramaenterprises@gmail.com
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6. The Tahsildar, Tahsildar Office, Balmoor Mandal, Nagarkurnool District, Telangana - 509401.
7. The Member Secretary, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110 003.
8. The Registrar, National Green Tribunal. Southern Zone, Kalas Mahal, Kamarajar Salai, Chepauk, Chennai -600005.
9. The Managing Director, M/s. BIPL KEPPL JL (JV), BHRJNDA INFRA PRIVATE LIMMITED 8-2-686/B/6/A, 12th Square building, 3rd floor, Road no.12, Banjara Hills, Hyderabad- 500034
(BY SPAD along with a copy of petition and affidavit)
10. Two CCs to ADVOCATE GENERAL, High Court at Hyderabad. [OUT]
11. Two CCs to GP FOR FORESTS, High Court at Hyderabad. [OUT]
12. Two CCs to GP FOR REVENUE, High Court at Hyderabad. [OUT]
13. Two Spare Copies.

HIGH COURT

HCJ
&
GMM, J

DATED :17/03/2026

NOTICE BEFORE ADMISSION

WP.No.8039 of 2026

STAY

